

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL – Nomination of three (03) District and Sessions Judges to participate in Academic Programme No.P-1502 **“Judges of Family Courts”** scheduled to be held on 02.05.2026 and 03.05.2026 at National Judicial Academy, Bhopal – **Relief Arrangements – ORDERS – ISSUED.**

- READ:**
1. NJA/Dir/Ac.Prg./2025-26/1902, e-mail from the Director, National Judicial Academy, Bhopal, dated 04.09.2025.
 2. High Court's Letter in Roc.No.1901/SO/2025, dated: 23.04.2026.

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ORDER ROC.NO. 2314/2026 - B.SPL., DATED: 29.04.2026

The High Court is pleased to pass the following order:

The following three (03) District and Sessions Judges, mentioned in Column No.2, vide High Court's Letter 2nd read above are nominated to participate in Academic Programme No.P-1502 **“Judges of Family Courts”** scheduled to be held on 02.05.2026 and 03.05.2026 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	Sri B.Sujay, Additional Sessions Judge for trial of Communal Offences-cum-VII Additional Sessions Judge, Hyderabad-cum-XXI Additional Chief Judge, City Civil Court, Hyderabad.	V Additional Sessions Judge-cum-Mahila Court in the cadre of Sessions Judge-cum-XIX Additional Chief Judge, City Civil Court, Hyderabad.
2.	Sri K.Jayaram Reddy, IV Additional District and Sessions Judge-cum-IV Additional Sessions Judge, L.B.Nagar-Cum-I Additional Family Court, Ranga Reddy District at L.B.Nagar.	Judge, Family Court, Rangareddy District at L.B.Nagar.
3.	Sri G.Uday Bhaskar Rao, Fast Track Special Court for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act Cases, Hyderabad.	II Additional Sessions Judge, Hyderabad-cum-XVI Additional Chief Judge, City Civil Court, Hyderabad.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said Academic Programme.

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In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge, if any.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.
 2. The nominated officers are entitled only for actual journey period.


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The Officers and the In-charge Officers Concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadrabada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Sessions Judge, Hyderabad.
5. The Principal District and Sessions Judge, Rangareddy District at L.B.Nagar.
6. The District Treasury Officer, Kongara Kalan Village, Rangareddy District.
7. The Pay and Accounts Officer, Hyderabad.
8. **THE SECTION OFFICERS:**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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